

**Unearthing of black money with film actors and actresses**

1820. SHRI B. K. DASCHOWDHURY :  
SHRI V. MAYAVAN :

Will the Minister of FINANCE be pleased to state :

(a) whether the enquiry regarding the black money with the Film actors and actresses has been completed; and

(b) if so, the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) and (b). Enquiry has not yet been completed. In the cases of some actors and actresses where searches were conducted in the month of May and where certain assets were seized, orders have been passed u/s 132 (5) of the Income-tax Act determining in a summary manner the undisclosed income and tax thereon. The final assessments are still pending.

**Introduction of Boeing Service to Madurai**

1821. SHRI B. K. DASCHOWDHURY :  
SHRI M. M. JOSEPH :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have considered the question of introducing a Boeing service to Madurai in the near future; and

(b) if so, the time by which the service is likely to be started and its frequency?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH) : (a) Indian Airlines have no plans at present to operate Boeing 737 services through Madurai.

(b) Does not arise.

**Purchase of Douglas DC-10 Medium-range 250-Seater planes by Air India**

1822. SHRI B. K. DASCHOWDHURY :  
SHRI M. S. SIVASAMY :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the main features of the Douglas DC-10 medium-range 250-seater planes proposed to be purchased by Air India;

(b) the amount to be spent by Government in this regard; and

(c) when and on which routes they will be introduced ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH) (a) No such proposal is under consideration.

(b) and (c). Do not arise.

**ग्वालियर (मध्य प्रदेश) में तेल शोधक कारखाने की स्थापना**

1823. श्री धार० बी० बड़े : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार ग्वालियर (मध्य प्रदेश) में एक तेल शोधक कारखाना स्थापित करने का है ; और

(ख) यदि हां, तो उसकी मुख्य-मुख्य बातें क्या हैं ?

बिधि और न्याय तथा पेट्रोलियम और रसायन मंत्री (श्री एच० धार० गोखले) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

**Certificates to apprentices trained in H.A.L., Kanpur**

1825. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether Apprentices trained in H.A.L., Kanpur have not been granted Certificates :

(b) whether they are not given any priority in the matter of employment;

(c) if so, the reasons therefor; and

(d) the total amount spent by Government on each apprentice?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA). (a) Certificates are being issued to the apprentices trained in H.A.L., Kanpur by National Council (for Training in Vocational Trade) as per the provisions of Apprentices Act.

(b) Other things being equal, candidates with National Apprenticeship certificate and trained at HAL are given preference over candidates from open market. In addition, apprentices holding National Apprenticeship Certificates are given weightage of one year towards experience, for purposes of recruitment and promotion.

(c) Does not arise

(d) Average expenditure incurred per apprentice, inclusive of stipend, during 1971-72 was Rs. 2700/- per annum.

#### **Removal of office bearers of the Union in Gun Carriage Factory, Jabalpur**

1826. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether in Gun Carriage Factory, Jabalpur 5 active Office-bearers of the Union, have been removed from service in the month of July, 1972;

(b) if so, whether these employees have been removed at a time when the Union and the All India Defence Employees Federation observed complete industrial peace in this Factory; and

(c) if so, the reason for such a drastic step by the management and the steps taken by Government in this regard?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) Five employees of the Gun Carriage Factory, Jabalpur were removed from service with effect from 5-7-1972.

(b) and (c). These persons were removed on the basis of the reports of the Courts of Enquiries constituted in departmental proceedings initiated against these persons for incidents that occurred on 21-6-1971 and 27-5-1971, because of which they had been charge-sheeted.

The Government will consider the matter as and when it comes up before it under the prescribed procedure.

#### **Decision on demands of employees of I.D.P.L., Rishikesh**

1827. SHRI S. M. BANERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether some of the demands of the employees of Indian Durgs & Pharmaceuticals Ltd., Rishikesh were under the consideration of Government;

(b) if so, whether any final decision has since been taken thereon and if so, the broad features thereof; and

(c) whether the Union has entered into an agreement for three years recently assuring industrial peace?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) and (b). Yes, Sir. Of the 40 demands made by the Antibiotics project (Rishikesh) Karamchhari Sangh, 37 demands were either settled or dropped by the Union. The remaining three demands are under consideration.

(c) Yes, Sir.